## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2110 ANSWERED ON:24.08.2012 TRIBAL AREAS UNDER SIXTH SCHEDULE Ponnam Shri Prabhakar

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the conditions of tribal areas mentioned under the Sixth Schedule of the Constitution;
- (b) if so, the details thereof along with the initiatives taken by the Government for the development of these areas;
- (c) whether the Government has incorporated the views of tribals to the implementation of Sixth Schedule;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the funds sanctioned, released and utilized by the State Government during each of the last three years and the current year under the Sixth Schedule, State-wise?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS(SHRI MAHADEO SINGH KHANDELA)

- (a) to (d): The Ministry of Tribal Affairs is implementing Central Sector and Centrally Sponsored Schemes and Special Area Programme for the socio-economic development of all Scheduled Tribes in the country. These schemes/programmes are meant for welfare of the tribal people, including those living the tribal areas in the State of Assam, Meghalaya, Mizoram & Tripura. This Ministry also allocates 10% of its total plan allocation in a year to the North-Eastern States including the VI Scheduled Areas.
- (e): Funds under the schemes/programmes of the Ministry are released to the State/UT Governments and not district-wise or areawise. Funds released to the VI scheduled states during the last three years & current year are at the Annex.